

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5004
ANSWERED ON:23.12.2014
FREEDOM FIGHTER STATUS
Jaiswal Dr. Sanjay

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the people who lost their lives during Quit India Movement, 1942 have not been honoured by the Government so far, whereas, the people who went to jails have been given the honour of Freedom Fighters;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (c): The freedom fighters as well as eligible dependents of the martyrs who had applied for Central Samman Pension on grounds of sufferings undergone by them for participation in various Movements including Quit India Movement recognized under the Swatantrata Sainik Samman Pension Scheme, 1980 and who fulfilled the eligibility criteria prescribed in the Scheme have been sanctioned samman pension. Since inception of the Scheme in 1972, approx. 1.71 lakh freedom fighters/eligible dependents have been sanctioned Central Samman Pension.